

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.301**  
IB-1345(ND)/2019

**IN THE MATTER OF:**

M/s. Nextgen Procon Pvt. Ltd.

.....APPLICANT/PETITIONER

**SECTION**

U/s 59 of IBC, 2016

**Order delivered on 10.03.2023**

**CORAM:**

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

**PRESENT:**

For the Intervener : Mr. Siddharth Tandon, Advocate.

For the Liquidator : Mr. Arpit Dwivedi, Advocate.

**ORDER**

Mr. Siddharth Tandon, Learned Counsel appearing for the Intervener submits that the order dated 03.02.2021 in CA-672/2019 passed by this Tribunal was challenged before the Hon'ble NCLAT by way of Company Appeal No. 267/2021. The Hon'ble Appellate Tribunal vide order dated 18.11.2022 has remitted back the matter to this Tribunal for fresh consideration. He therefore seeks time to place on record the said order. One week time granted to do the needful. He further seeks liberty to place on record a copy of the email dated 18.07.2016 which was filed earlier along with the rejoinder but was not taken on record. Liberty granted.

List the matter on **24.04.2023**.

**-SD-**

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

**-SD-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**